

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)**

**CP-182(ND)/2007  
Appeal No.29/2017**

**In the matter of :**

**Pivot Merchandise & Apparel (P) Limited**

**..PETITIONER**

**Vs.**

**Registrar of Companies**

**..RESPONDENT**

**SECTION :**

**Under Section 252 (3)**

**Order delivered on 09.11.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**DEEPA KRISHAN**

**Hon'ble Member (Technical)**

**For the Petitioner**

**: Mr. Mukesh Kumar, Co. Secretary**

**For the Respondent**

**: -**

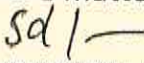
**For the RD**

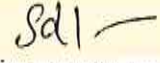
**: Mr. Manish Raj, Co. Prosecutor**

**ORDER**

The authorized representative Mr. Mukesh Kumar, Company Secretary has appeared for the petitioner along with proof of registration as a Practicing Company Secretary. The same to be filed in the Registry and to be put up in the file. Ld. Representative for the ROC is also present and represents that reply to the petition as directed by this Tribunal has been filed and a copy of the same has also been made available to the authorized representative appearing for the petitioner. During the hearing, it is represented that the petitioner is not inclined to file rejoinder to the reply filed by the ROC and the same is recorded.

Post the matter on 13.12.2017 for enquiry.

  
**(DEEPA KRISHAN )  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit